

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.1617
ANSWERED ON THURSDAY, THE 7TH MARCH, 2013
[PHALGUNA 16, 1934 (SAKA)]**

COMPETITION COMMISSION OF INDIA

QUESTION

1617. SHRI P. R. NATARAJAN:

**Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री
be pleased to state:**

- (a) the salient features of the objectives and executive powers of Competitive Commission of India (CCI);**
- (b) the average number of cases which come to the notice of CCI on alleged violations of the Act and abuse of dominance in diverse sectors; and**
- (c) the action taken/being taken against those who violate and abuse the Act?**

ANSWER

**THE MINISTER OF STATE
(INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS**

(SHRI SACHIN PILOT)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(श्री सचिन पायलट)

(a) The Competition Commission of India (CCI) has been set up under the provisions of the Competition Act, 2002 to prevent practices having adverse effect on competition; to promote and sustain competition in markets; to protect the interests of consumers; and to ensure freedom of trade carried on by other participants in markets, in India. CCI enquires into information/complaints alleging appreciable adverse effect on competition and abuse of dominant position in specific agreements. Further, proposals of Mergers and Acquisitions of enterprises above specified thresholds require to be notified to the Commission for obtaining its approval.

(b) & (c) The Commission has taken up 338 cases till date, out of which 254 cases have been disposed of. Cease and desist orders' have been passed in 28 cases and in 19 cases, total penalties of Rs. 8013.08 crore have been imposed along with cease and desist orders.
